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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 154/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M.

Name of the Company Under Section		Intarvo Technologies Pvt.LtdVs- Welkin Telecom Infra Pvt.Ltd. 9 IBC		
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ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 22/02/2018 for admission.

Interve Technologies Pytitid -Vs-Welk

(Jinan K.R.) Member (J) 8d

(V.P.Singh) Member (J)

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